

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 617
CP (CAA)/51/ND/2024

IN THE MATTER OF:

22nd Century Medical Solutions Private Limited ...APPLICANT

Section

U/s 230-232 (2nd Motion)

**Order delivered on 19.07.2024
HYBRID HEARING (PHYSICAL & VC)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner/Applicant	:
For the RD	:
For the OL	:
For the IT Department	:

ORDER

This is a second motion petition filed under Section 230-232 of the Companies Act 2013. Heard Ld. Counsel for the Petitioner. Issue notice to the Central Government through Regional Director, Ministry of Corporate Affairs, Official Liquidator, concerned Assessing Officer of the Income Tax Department and RoC for filing their report and appearance. Notice be issued through publication in "Financial Express" English (Delhi Edition) and "Jansatta" Hindi (Delhi Edition). List the matter on **12.09.2024**.

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**